

(b) whether this scheme of re-designating the Laboratory Attendants was not made applicable to the various categories of Laboratory Attendants working in the subordinate formation like FRU, Karnal (Haryana) ; and

(c) if so, whether Government contemplate to extend the same scheme in respect of Laboratory Attendants working in the subordinate formation so that there is no discrimination among the same category of staff ?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI) : (a) No, Sir. No Laboratory Attendants working in the Office of Director (Security) A.R.C. were re-designated as Head Security Guards. However, some persons who had been working as Laboratory Attendants were appointed by direct recruitment to the posts of Head Security Guards (Technical) between 1971 and 1976 before the Recruitment Rules which prescribed higher qualifications for Head Security Guards than for Laboratory Attendants came into effect.

(b) and (c) Does not arise.

**Uniform criteria for services for appointment to Higher Posts in Central Secretariat Services**

4882. SHRI R.N. RAKESH : Will the Minister of HOME AFFAIRS be pleased to State :

(a) whether Government's attention has been drawn to the article in 'The Daily' of 5 August, 1983 regarding "The IAS men Rule the Roost" ;

(b) whether the Administrative Reforms Commission had recommended uniform criteria for all services for appointment to higher posts in Central Secretariat and the Government had accepted the recommendation in principle ;

(c) if so, the reasons for deviating from this decision of Government and at

what level were these decisions taken ;

(d) whether additional criterion for officers not belonging to IAS for empanelment as Joint Secretaries, Additional Secretaries and Secretaries has been introduced ; and

(e) if so, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) The Administrative Reforms Commission did not specifically recommend uniform criteria for all services for appointment to higher posts in the Central Secretariat.

(c) Does not arise.

(d) and (e) The Government has prescribed a uniform criterion of minimum length of service of 17 years in Group 'A' (Class I) for eligibility for empanelment for posts of Joint Secretary or equivalent at the Centre. However, in the case of the Central Services, pay scales/pay drawn are also taken into account for keeping the size of the panels within reasonable limits in relation to the number of vacancies and to ensure that no officer gets an abnormal rise in pay on appointment to Secretariat posts resulting in discontentment amongst comparatively senior officers in his own cadre. No additional criterion has been prescribed for non-IAS officers for appointment to posts at the level of Additional Secretary/Secretary.

**Kudal Commission of Inquiry on Gandhi Peace Foundation and Allied Organisations**

4883. SHRI BHIKU RAM JAIN :  
SHRI M. RAMGOPAL  
REDDY :

SHRI BISHNU PRASAD :  
SHRI SUBHASH YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have seen the press reports appearing in the Hindustan Times dated the 31st July, 1983 wherein it has been stated that Gandhi Peace Foundation and its allied Organisations facing inquiry did not turn up before the Commission ;

(b) whether it has also been stated that documents required by the Kudal Commission are not supplied by them to the Commission ;

(c) what action Government propose to take in regard thereto ; and

(d) the progress made by the Kudal Commission in this regard so far ?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI NIHAR RANJAN LASKAR) :

(a) Yes, Sir.

(b) Yes, Sir.

(c) The matter is already before the Commission of Inquiry. Necessary action will be taken by the Commission.

(d) The Commission is seized of the matter.

#### Fire Arms for Minorities in Punjab

4884. SHRI G. NARASIMHA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that the minorities in Punjab are feeling insecure and they have requested Government to permit them to keep arms for their safety ;

(b) if so, whether any such request has been received by Government ; and

(c) if so, their reaction in this regard?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI NIHAR RANJAN LASKAR) :

(a) to (c) The Government of Punjab have informed that effective measures have been taken for protection of the people in the State. The applications received from individuals for grant of arms licence are considered on merits. A number of arms licences have been granted to individuals on grounds of self-defence.

#### Number of IPS Personnel in States

4885. SHRI MUZAFFAR HUSAIN : Will the Minister of HOME AFFAIRS be pleased to state the number of personnel in the Indian Police Service (IPS), State-wise ?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI NIHAR RANJAN LASKAR) :

As on 1-1-1983 the sanctioned strength of the Indian Police Service was 2620. Details of IPS officers sanctioned for each cadre is given in the attached statement.